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Statement-II

Funds Released by Central Government for Growth Centres from April 1990 to 31-3-93

SI. No.	Name of the Cent	Amount released (Rs. in			
					lakhs)
1	2				3
AN	DHRA PRAD	ESH	[
1.	Hindpur		•	٠	200.00
2.	Khammam	•			50.00
3.	Ongole .		•	•	200.00
4.	Vizianagaram	I-Bol	bbili	•	200.00
GO/	A		•	•	
5.	Electronic Ci	ty (V	'erna		5 0 00
	Plateau)	•	•	•	50.00
	ARAT				
	Gandhidham	•	•	•	50.00
7.	Palanpur	•	•	•	50.00
8.	Vagra	•	•	•	200.00
HAE	RYANA				
9.	Bawal .	•	•	٠	200.00
IAN	IMU & KASH	IMN	Ł		
	Samba .	•		•	200.00
KAT	RNATAKA				
11.	Dharwad				200.00
12.	Raichur				200.00
13.	Hassan	•	•	•	200.00
KER	RALA				
14.	Alleppey-Path	anas	nthitt	a	50.00
15.	Kannur-Kozh	ikod	e-Ma	ila-	
	puram .	٠	•	٠	50.00
MA	DHYA PRAD	ESH			
16.	Borai .	•	٠	٠	300.00
17.	Chainpura	•	•	+	100.00
18.	Ghirongi	•	••	•	500.00
9.	Kheda	•	•	•	300,0 0
20.	Satlapur	•	•	•	50.00
21.	Siltara	•	٠	٠	200.00
MA	HARASHTRA				
22.	Akola 💦	•	•		200.00
	Chandrapur				200.00
24.					200.00
25.	Ratnagiri	•		•	200,00
NAC	GALAND				
26.	Dimapur				50.00
		-	-	•	

1	2	····	-		3			
OR	ISSA							
27.	Cha(rapur				50.00			
28.	Chiplima	•			50.00			
29.	Duburi	•	•	•	50.00			
PUI	NJAB			•				
30.	Bhatinda		•		600.00			
31.	Pathankot	•	•	٠	274,00			
RAJASTHAN								
32.	Abu Road				200.00			
33.	Bhilwara		•		50.00			
34.	Bikaner				200.00			
35.	Jhalawar			•	50.00			
36.	Dholpur	•	•	•	50.00			
TAMIL NADU								
37.	Erode .		•		50.00			
38.	Tirunelveli	•	•	•	200.00			
TRI	PURA							
39.	Champamur Nagar/Mole			•	50.00			
UT	FAR PRADE	SH						
40.	Bachauli-Bu	zurg			50.00			
41.	Banthara	•			50.00			
42.	Chaudharpu	г.			50.00			
43.	Mungra-Satl				50.00			
44.	Sahjanwa	•			50.00			
45.	Shivrajpur-P	adam	pur	•	50.00			
46.	Khurja .	•	•	•	50.00			
		Τοτα	ι:	-	6624.00			

Fiscal concession to fuel efficient vehicles

3209. SHRI G. PRATHAPA REDDY: DR. SHRIKANT DRA JICHKAR :

Will the PRIME MINISTER be pleased to state :

(a) what are the fiscal concessions being given to fuel efficient vehicles in the Automotive industry;

(b) whether the fuel efficiency of automotive vehicles have in fact increased due to these concessions;

(c) if so, the details thereof;

(d) what are the futuristic norms of fuel efficiency proposed to be prescribed; and

(e) whether the element of pollution control is also taken into consideration ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPART-MENT OF INDUSTRIAL DEVELOP-MENT) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Fuel efficiency based concessional customs/excise duty was earlier extended to various types of automotive vehicles. However, after the budget 1993-94, only light commercial vehicles are enjoying concessional excise duty (10% as against the normal duty of 15%) based on fuel efficiency.

(b) and (c) Yes, Sir. There has been an improvement in fuel efficiency as a result of the fiscal concessions linked to fuel efficiency.

(d) and (e) A Standing Committee on Fuel Efficiency has been constituted to suggest futuristic norms of fuel efficiency for automotive vehiclies. The element of pollution control is not presently included in its terms of reference.

Malpractices by KVIC

3210. SHRI BISHAMBHAR NATH PANDE: Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the irregularity in disbursement of loans by the Khadi and Village Industries Commission as reported in Nav Bharat Times dated 7th April, 1993;

(b) if so, the details thereof; and

(c) what measures Government have adopted to check the malpractices ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPART-MENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (c) Government-have received complaints regarding some alleged irregularities in KVIC and some of these complaints appeared in the news item of Nav Bharat Times, dated 7-4-1993. Some of the major complaints received relate to :

(i) Supply of mill-made barrack blankets to DGS&D;

(ii) Disbursement of loans in Meerut region by KVIC without obtaining feasibility report etc.;

(iii) Appointment of officers in KVIC, violating Govt.'s ban order;

(iv) Excess Administrative expenditure in KVIC.

An enquiry has been conducted by an Additional Secretary in the Ministry of Industry regarding some complaints. Action has already been initiated by the Government on the basis of his report. Government has also issued some directives to the commission which are as under :

(i) not to register any new institution for manufacture of Khadi including poly-vastra excepting in areas selected for special employment programme;

(ii) no new institutions for village industry should be directly aided by KVIC. In all such cases, they should be financed by State KVI Board;

(iii) KVIC should immediately review the functioning of the institutions which have been registered during the last three years and send a report to the Govt, of India;

(iv) Commission should not purchase any property without getting separate allocation of funds for this purpose in the budget approved by the Central Government;

(v) The present Commission should not sanction any funds to any society/ institution till the new Commission is constituted.

Khadi and Village Industries Commission in Tripura

3211. SHRI SUDHIR RANJAN MAJUMDAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the officer-incharge of Tripura Unit of the commission is involved in a number of litigation cases concerning the employees;

(b) if so, what steps the commission has taken to end the litigations to restore work culture in that unit;

(c) whether it is a fact that no top official of this organisation has visited the unit in spite of the closure of many production centre;

(d) whether it is a fact that the unit in Tripura is in moribund condition being neglected by the Commission ;

(e) if so, whether many workers have become unemployed losing their wages as a result of closure of so many production centres :

(f) whether there is any proposal to revitalise the Production Centres and reopen those which are closed;

(g) how many centres are operating and how many workers are employed in them;